

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP (IB) No. 151/Chd/Pb/2021

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Smt. Ritu Soin

...Respondent

Under Section: 95, IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Baldev Singh Badhran, Advocate

For the Respondent: Ms. Tanu Sidhu, proxy counsel for Mr. Rohit Suri, Adv.

For the RP : Mr. Arpit Chawla, Advocate

ORDER

Objections have been filed by learned counsel for the Respondent/ Personal Guarantor vide Diary No. 02162/1 dated 23.04.2024. The same are taken on record. A date is requested by learned counsel for the Petitioner as well as RP for filing response to the objections filed by the respondent. Let the same be filed within ten days with a copy in advance to the counsel opposite. List the matter for arguments on 05.06.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM